

**RATIFIED MINUTES OF MEETING No.25/16 OF NORMS COMMITTEE-I (DES-I SECTION) HELD
ON 15.03.2016**

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 25/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 15.03.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh. S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:26.04.2016
1 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.			

2 Case No.:15/26/80-	Party Name: LARSEN &	Meet No/Date:25/80-	Status:
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ALC2/2012	TOUBRO LIMITED	ALC2/2015 15.03.2016	Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:26.04.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.			

Case No.:33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Withdrawn
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	
3	Decision: The Committee noted that DHI comments dated 11.10.2013 have been received. However, the committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division. It was also decided to take up the matter with EPCG Division and to place the case before NC on receipt of comments from them.		

Case No.:3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:26.04.2016
4	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.		

Case No.:36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:26.04.2016
5	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.		

Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:25/80-ALC2/2015	Status: Deferred
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	LTD(FORMERLY BAKER OIL	15.03.2016	
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:26.04.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.			

7	Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Closed
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	
Decision: The Committee noted that the firm has surrendered the above mentioned AA No. 0310751272 26.09.2013 to the RA and accordingly decided to close the case. RA may take further necessary action accordingly.				

8	Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:26.04.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.				

9	Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:26.04.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.				

10	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
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HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO Note No.30 (109)/14-ME dated 04.02.2016(copy to be sent to RA and firm). RA may take action accordingly.			

Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:26.04.2016
11	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.		

Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:26.04.2016
12	Decision: The Committee noted that the firm has not replied to deficiency (raised by DHI vide UO No.3 (38)/14-TSW(B) dated 04.01.2016) letter sent to them on 22.02.2016 through email and decided to send final reminder to the firm to furnish reply failing which has informed that firm's reply dated 19.11.2015 has been examined by them earlier but the firm has not replied to the DHI Deficiency letter dated 31.08.2015 and decided to send both the deficiency letters to the firm to furnish the requisite information at the earliest. Case is deferred to 26.04.2016.		

Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:26.04.2016
13	Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminders dated 18.05.2015, D.O. letters dated 23.07.2015 and 29.12.2015 and latest reminder on 11.01.2016 for comments. Case is deferred to 26.04.2016.		

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:26.04.2016
14	Decision: The Committee noted that the firm's reply dated 19.12.2015 has been sent to DHI on 22.12.2015 for comments. Case is deferred to 26.04.2016.		

Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS	Meet No/Date:25/80- ALC2/2015	Status: Deferred
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	INDIA(BANGALORE)PVT.LTD,	15.03.2016	
HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 to expedite comments.			
Case is deferred to 26.04.2016.			

	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
16	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 followed by reminder on 08.12.2015 for comments. Case is deferred to 26.04.2016.				

	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Rejected
17	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide their UO Note No.30 (193)/2014 –ME dated 23.01.2015) letter sent to the firm on 08.12.2015 and final reminder on 22.02.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
18	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 26.04.2016.				

	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:26.04.2016
19	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 26.04.2016.			

20	Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:25/80- ALC2/2015	Status: Deferred
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		15.03.2016	
HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 08.12.2015 followed by reminder dated 08.01.2016. However, NC further noted that the firm has sought time to furnish reply. Case is deferred to 26.04.2016.			

21	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 26.04.2016.				

22	Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 26.04.2016.				

23	Case No.:37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application was again sent to C&PC on 13.01.2016 for examination and comments. Case is deferred to 26.04.2016.				

24	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 26.04.2016.				

25	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 26.04.2016.				

26	Case No.:19/22/80-	Party Name: VITROMED	Meet No/Date:25/80-	Status:
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ALC2/2014	HEALTHCARE	ALC2/2015 15.03.2016	Deferred
HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 26.04.2016.			

Case No.:23/22/80- ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
27 HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:26.04.2016
Decision : The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred to 26.04. 2016.			

Case No.:16/25/80- ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
28 HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015; 20.10.2015, 08.12.2015 and 11.01.2016 to expedite comments. However DRDO has informed that the application has been forwarded to Department of Expenditure, M/o Finance for comments. Case is deferred to 26.04.2016.			

Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Approved
29 HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of DEIT vide UO No.17 (12)/2015-IPHW dated 22.02.2016(copy to be sent to RA and firm). RA may take action accordingly.			

Case No.:18/25/80- ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
30 HQ File :01/80/050/00458/AM16/	RLA File :03/95/040/00798/AM15/	Lic.No/Date:0310792501 31.12.2014	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent DHI on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:26/13/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Rejected
31 HQ File :01/80/050/00276/AM16/	RLA File :09/24/040/00010/AM16/	Lic.No/Date:0910061984 06.05.2015	
Decision: The Committee noted that the firm's reply dated 28.01.2016 does not contain the desired			

information and therefore decided to **reject** the case based upon the recommendation of DHI vide UO No, 3 (182)/15-TSW(B) dated 15.02.2016 with direction to the firm to pay applicable custom duty with interest for EODC.
RA may take further necessary action accordingly.

32	Case No.:17/13/80-ALC2/2015	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00267/AM16/	RLA File :09/24/040/00103/AM16/	Lic.No/Date:0910062058 22.05.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 15.11.2015) letter sent to them on 03.12.2015 and final reminder on 08.01.2016. However, the firm vide email dated 29.01.2016 has sought time to furnish reply. Therefore, NC decided to await reply from the firm. Case is deferred to 26.04.2016.			

33	Case No.:2/22/80-ALC2/2015	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date:3310030208 22.06.2015	Defer Date:26.04.2016
	Decision: The Committee noted that reminder through email dated 22.02.2016 has been issued to RA and firm to send hard copies of the application to DGFT HQ for consideration of their case. Case is deferred to 26.04.2016.			

34	Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm's reply dated 15.01.2016 has been sent to C&PC for examination and comments on 18.02.2016. Case is deferred to 26.04.2016.			

35	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME on 14.01.2016 for examination and comments. Case is deferred to 26.04.2016.			

36	Case No.:22/13/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00272/AM16/	RLA File :03/94/040/00237/AM16/	Lic.No/Date:0310797249 15.07.2015	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DEIT vide UO No.17 (44)/2015-IPHW dated 10.02.2016(copy to be sent to RA and firm). RA may take action accordingly.			

37	Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
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HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent C&PC on 15.03.2016 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
38 HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:7/16/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
39 HQ File :01/80/050/00292/AM16/	RLA File :04/24/040/00131/AM16/	Lic.No/Date:0410160967 31.08.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply dated 23.02.2016 does not contain information to the Point No.1 of the deficiency (raised by DHI on 16.12.2015) letter sent to them on 08.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.04.2016.			

Case No.:6/16/80-ALC2/2015	Party Name: LMT (INDIA) PVT LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Rejected
40 HQ File :01/80/050/00291/AM16/	RLA File :31/83/040/00069/AM16/	Lic. No/Date:3110065624 07.09.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 14.12.2015) letter sent to them on 08.01.2016 followed by final reminder sent through email on 22.02.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
41 HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
42 HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.			

43	Case No.:3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.			

44	Case No.:4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.			

45	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.			

46	Case No.:17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 26.04.2016.			

47	Case No.:18/16/80-ALC2/2015	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00303/AM16/	RLA File :05/24/040/00221/AM16/	Lic.No/Date:0510396072 30.10.2015	Defer Date:26.04.2016
	Decision: The Committee noted that the firm has informed vide letter dated 28.12.2015 that the above mentioned AA has been obtained on repeat basis in terms of Para 4.12 (iv) of HBP 2015-2020 and decided to confirm from the RA whether the statement is correct. Case is deferred to 26.04.2016.			

48	Case No.:19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:26.04.2016

Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.

49	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application was sent to DIPP on 07.03.2016 for examination and comments. However, as the case pertains to DHI, NC decided to send the application to DHI for comments. Case is deferred to 26.04.2016.				

50	Case No.:11/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application was sent to DIPP on 07.03.2016 for examination and comments. However, as the case pertains to DRDO, M/o Defence, NC decided to send the application to DRDO, M/o Defence for comments. Case is deferred to 26.04.2016.				

51	Case No.:1/19/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00377/AM16/	RLA File :05/24/040/00385/AM16/	Lic.No/Date:0510396548 07.12.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/21/2016-TSW/51 dated 15.03.2016 as under:-				
- Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 95.674 MT & 141.759 MT respectively. "UOM" of export at Sl. No. 2 may be corrected as Nos. and accordingly quantities of export items at Sl. No. 1 & 2 may be specified as 60,400 Nos. each. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3 & 5 to 7. - Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 3 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 taking clue from SION C-1175. - Quantity of import item at Sl. No. 4 may be allowed up to 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 5 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. - Quantity of import item at Sl. No. 6 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. - Quantity of import item at Sl. No. 7 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 taking clue from SION C-1175. - Quantity of import item at Sl. No. 8 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175				
RA may take further necessary action accordingly.				

52	Case No.:9/25/80-ALC2/2015	Party Name: I H D INDUSTRIES PRIVATE	Meet No/Date:25/80-ALC2/2015	Status: Deferred
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	LIMITED	15.03.2016	
HQ File :01/80/050/00449/AM16/	RLA File :04/24/040/00160/AM16/	Lic.No/Date:0410161384 09.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application was sent to DIPP on 07.03.2016 for examination and comments. However, as the case pertains to DHI, NC decided to send the application to DHI for comments. Case is deferred to 26.04.2016.			

53	Case No.:13/25/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00453/AM16/	RLA File :03/95/040/00668/AM16/	Lic.No/Date:0310800834 09.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.				

	Case No.:16/25/80-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00456/AM16/	RLA File :03/95/040/00622/AM16/	Lic.No/Date:0310800979 14.12.2015	
54	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/21/2016-TSW/54 dated 15.03.2016 as under:- 1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed. 2. Import item shall be of relevant grade and thickness as contained in the export products. 3. Word "Strip" may be deleted from the description of import item. 4. Quantity of import item may be allowed as applied for i.e. 13780 Kgs. as 1.08 Kgs./Kg. content in the export product as per SION C-2008. RA may take further necessary action accordingly.			

	Case No.:10/25/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
55	HQ File :01/80/050/00450/AM16/	RLA File :04/24/040/00189/AM16/	Lic.No/Date:0410161431 16.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.				

	Case No.:2/25/80-ALC2/2015	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00442/AM16/	RLA File :56/24/040/00039/AM16/	Lic.No/Date:5610004783 23.12.2015	Defer Date:26.04.2016
56	Decision: The Committee noted that DIPP vide ID No.12/21/2016-TSW/56 dated 15.03.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Outer Diameter (OD), Wall Thickness (WT) and length of PVC Coated pipes. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. Detailed calculations for the quantity of PVC Compound, at Sl. No. 2, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture. Case is deferred to 26.04.2016.			

57	Case No.:15/25/80-ALC2/2015	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:25/80- ALC2/2015 15.03.2016	Status: Deferred
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HQ File :01/80/050/00455/AM16/	RLA File :03/95/040/00742/AM16/	Lic.No/Date:0310801412 30.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.			

Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
58 HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.03.2016 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:17/25/80-ALC2/2015	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
HQ File :01/80/050/00457/AM16/	RLA File :03/94/040/00779/AM16/	Lic.No/Date:0310801489 01.01.2016	
Decision: The Committee decided to ratify the norms based upon the recommendation of DIPP vide ID Note No. 12/21/2016-TSW/59 dated 15.03.2016 as under:-			
59 1. Word 'Relevant' may be prefixed with the description of import item and its quantity may be allowed as under: (i) As 1.10 Kgs./Kg. content in the export product at Sl. No. 1. (ii) As 1.05 Kgs./Kg. content in the export product at Sl. No. 2. 2. Total quantity of import item may be allowed as 975 MT.			
RA may take further necessary action accordingly.			

Case No.:12/25/80-ALC2/2015	Party Name: BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
60 HQ File :01/80/050/00452/AM16/	RLA File :03/94/040/00808/AM16/	Lic.No/Date:0310801566 05.01.2016	
Decision: The Committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per SION C-1647.			
RA may take further necessary action accordingly.			

Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
61 HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.			

Case No.:1/22/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
62 HQ File :01/80/050/00411/AM16/	RLA File :09/24/040/00552/AM16/	Lic.No/Date:0910063136 13.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the			

application 22.02.2016 through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.

63	Case No.:8/25/80-ALC2/2015	Party Name: FLEX TUBES,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00448/AM16/	RLA File :56/24/040/00048/AM16/	Lic.No/Date:5610004798 13.01.2016	
Decision: The Committee decided to ratify the norms based upon the recommendation of DIPP vide ID Note No. 12/21/2016-TSW/63 dated 15.03.2016 as under:- 1. Word "of relevant grade and thickness" may be suffixed with the description of import item and its quantity may be allowed as 148.1 MT as 1.05 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.				

64	Case No.:20/25/80-ALC2/2015	Party Name: KIRAN EXTRUSION MECHANICS PVT.LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00460/AM16/	RLA File :06/24/040/00037/AM16/	Lic.No/Date:0610038301 13.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application was sent to DIPP on 07.03.2016 for examination and comments. However, as the case pertains to DHI, NC decided to send the application to DHI for comments. Case is deferred to 26.04.2016.				

65	Case No.:5/25/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00445/AM16/	RLA File :05/24/040/00496/AM16/	Lic.No/Date:0510397303 14.01.2016	
Decision: The Committee decided to ratify the norms based upon the recommendation of DIPP vide ID Note No. 12/21/2016-TSW/65 dated 15.03.2016 as under:- 1. Quantities of export items at Sl. No. 1 & 2 may be specified as 120,800 Nos. each. 2. Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be corrected as 191.447 MT & 283.518 MT respectively. 3. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2, 4 & 5. 4. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 5. Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 6. Quantity of import item at Sl. No. 3 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175. 7. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 8. Quantity of import item at Sl. No. 5 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 9. Quantity of import item at Sl. No. 6 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175 RA may take further necessary action accordingly.				

66	Case No.:6/25/80-ALC2/2015	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Approved
	HQ File :01/80/050/00446/AM16/	RLA File :05/24/040/00507/AM16/	Lic.No/Date:0510397310 15.01.2016	
Decision: The Committee decided to ratify the norms on repeat basis based upon the recommendation of				

DIPP vide ID Note No. 12/21/2016-TSW/66 dated 15.03.2016 as under:-

1. Net weight of export product may be specified as 726.2 Kgs.
2. Quantity of import item may be allowed as 2977.3 Kgs. as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

67	Case No.:3/22/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00413/AM16/	RLA File :34/24/040/00262/AM16/	Lic.No/Date:3410041818 19.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application 22.02.2016 through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 26.04.2016.				

68	Case No.:4/25/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.				

69	Case No.:1/25/80-ALC2/2015	Party Name: UNITED DRILLING TOOLS LTD.,	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00441/AM16/	RLA File :05/24/040/00493/AM16/	Lic.No/Date:0510397442 29.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the DHI representative present in the meeting has raised deficiency in the firm's application and decided to ask the firm to submit form Appendix 4E, duly filled in, (Calculation of Export/Import items) to DGFT for consideration of their case. Case is deferred to 26.04.2016.				

70	Case No.:7/25/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:25/80-ALC2/2015 15.03.2016	Status: Deferred
	HQ File :01/80/050/00447/AM16/	RLA File :32/24/040/00034/AM16/	Lic.No/Date:3210077807 29.01.2016	Defer Date:26.04.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 07.03.2016 for examination and comments. Case is deferred to 26.04.2016.				

Harad
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.711

Case No. A/R-93	M/s. Gas Tech Engineering (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Licence No. & date
Meeting No.25/16		RA.F.No.05/23/040/00447/AM13	0510345184 dt.07.02.2013
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee noted that the firm's reply received through email has been sent to DIPP on 15.03.2016 for examination and comments.

Case is deferred to 26.04.2016.

S.No.712

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.31/83/040/00231/AM14	3110062832 dt.26.02.2014
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments.

Case is deferred to 26.04.2016.

S.No.713

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.07/24/040/00452/AM13	0710093506 dt.01.02.2013
Date: 15.03.2016		Request for fixation of norms	

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it.

Case is deferred to 26.04.2016.

S.No.714

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.04/24/040/00232/AM15	0410159832 dt.03.12.2014
Date: 15.03.2016		Request for amendment of norms	

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to remind C&PC again to expedite comments.

Case is deferred to 26.04.2016.

S.No.715

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.53/21/040/00002/AM10	5310008377 dt.28.05.2009
Date: 15.03.2016		Request for fixation of norms	

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments.

Case is deferred to 26.04.2016.

S.No.716

Case No. A/R-151	M/s. Micro-Tech C.N.C. Pvt. Ltd., Hosur Tamil Nadu	HQF.No.01/80/050/00207/AM13/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.07/24/040/00096/AM13	0710088933 dt.15.06.2012
Date: 15.03.2016		Request for revision of norm	

Decision: The Committee noted that the firm's request dated 11.12.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 26.04.2016.

S.No.717

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.05/23/040/00534/AM15	0510393476 dt.04.03.2015
Date: 15.03.2016		Request for revision of norm at import item No.1.	

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 26.04.2016.

S.No.718

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.03/95/040/00564/AM15	0310790197 dt.13.10.2014
Date: 15.03.2016		Request for fixation of norm	

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments.

Case is deferred to 26.04.2016.

S.No.719

Case No. A/R-169	M/s. Prijai Heat Exchangers Pvt. Ltd., Navi Mumbai	HQF.No.01/80/050/00242/AM14/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.03/95/040/00236/M14	0310741064 dt.10.07.2013
Date: 15.03.2016		Request for fixation of norms	

Decision: The Committee decided to ratify the norms based upon the recommendation of DIPP vide ID Note No. 12/21/2016-TSW/169-A/R dated 15.03.2016 as under:-

1. Net weights of export product may be specified as 12372.2 Kgs..

2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 2501 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as 2061.9 Kgs. 1.02 Kgs./Kg. content in the export products.

RA may take further necessary action accordingly.

S.No.720

Case No. A/R-170	M/s. Prijai Heat Exchangers Pvt. Ltd., Navi Mumbai	HQF.No.01/80/050/00134/AM12/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.03/95/040/01024/M111	0310622823 dt.23.03.2011
Date: 15.03.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 16.09.2015 has been sent to DIPP on 07.03.2016 for comments.

Case is deferred to 26.04.2016.

S.No.721

Case No. A/R-171	M/s. Boysen India Ltd., Uttar Pradesh	HQF.No.01/80/050/00151/AM16/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.05/23/040/00113/AM16	0510394692 dt.24.06.2015
Date: 15.03.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 01.01.2016 has been sent to MSME on 07.03.2016 for comments.

Case is deferred to 26.04.2016.

S.No.722

Case No. A/R-172	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00513/AM15/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.05/24/040/00359/AM15	0510391954 dt.12.11.2014
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 26.04.2016.

S.No.723

Case No. A/R-173	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00514/AM15/DES.I	Lic. No. & date
Meeting No.25/16		RA.F.No.05/24/040/00367/AM15	0510391973 dt.13.11.2014
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 26.04.2016.

S.No.724

Case No. A/R-174	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00507/AM15/DES.I	Lic. No. & date 0510392135 dt.25.11.2014
Meeting No.25/16		RA.F.No.05/24/040/00377/AM15	
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 26.04.2016.

S.No.725

Case No. A/R-175	M/s. Doosan Power Systems India Pvt. Ltd., Chennai	HQF.No.01/80/050/00552/AM15/DES.I	Lic. No. & date 0410160036 dt.14.01.2015
Meeting No.25/16		RA.F.No.04/24/040/00243/AM15	
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO Note dated 15.03.2016 % age of wastage on repeat basis of AA No.0410160037 dated 14.01.2015 (copy to be sent to RA and firm).

RA may take action accordingly.

S.No.726

Case No. A/R-176	M/s. Doosan Power Systems India Pvt. Ltd., Chennai	HQF.No.01/80/050/00554/AM15/DES.I	Lic. No. & date 0410160035 dt.14.01.2015
Meeting No.25/16		RA.F.No.04/24/040/00242/AM15	
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO Note dated 15.03.2016 % age of wastage on repeat basis of AA No.0410160037 dated 14.01.2015 (copy to be sent to RA and firm).

RA may take action accordingly.

S.No.727

Case No. A/R-177	M/s. Doosan Power Systems India Pvt. Ltd., Chennai	HQF.No.01/80/050/00553/AM15/DES.I	Lic. No. & date 0410160037 dt.14.01.2015
Meeting No.25/16		RA.F.No.04/24/040/00244/AM15	
Date: 15.03.2016		Request for revision of norms	

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide UO Note No. 3 (52)/2015-TSW (B) dated 15.03.2016(copy to be sent to RA and firm).

RA may take action accordingly.

H2m
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

10
15/3/16

Subject: AA no. 0710101865 dated 30⁰³02.14 for M/s, Dynamnatic technologies Ltd
Norms may be fixed as follows:-

- Per unit weight of Mission cabinet may be mentioned as 373 kg.
- Per unit weight of Power cabinet may be mentioned as 123 kg.
- Details of parts manufactured for export product attached as Annexure-A.
- Recovery of 15% for non-ferrous and 5% for steel has been taken from scrap while recommending the quantity of import allowed.
- Relevant size of Sno 8 to 50, 70 to 72, 74, 75 and 77 to 187 of items of import may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 73 and 76 of items of import may be allowed as pplied.

Item of import S.No	Item Technical Characteristics / Quality etc.	Import allowed	% wastage
1	31.75 mm Thickness -7050-T7451, AMS 4050-ARAP00046	2115.36	1623.73
2	38.1 mm Thickness-7050-T7451, AMS 4050-ARAP00071	853.75	945.74
3	44.45 mm Thickness-7050-T7451, AMS 4050-ARAP00067	3349.80	1344.06
4	50.8 mm Thickness-7050-T7451, AMS 4050-ARAP00068	3405.35	1198.07
5	63.5 mm Thickness-7050-T7451, AMS 4050-ARAP00055	2220.89	936.63
6	1.6 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4),ARAS00003	18.15	137.51
7	1.27 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4),ARAS00002	26.53	285.10
51	12.7 mm Thickness-7050-T7451, AMS 4050-ARAP00080	603.34	730.84
52	19.05 mm Thickness-7050-T7451, AMS 4050-ARAP00081	895.12	443.06
53	25.4 mm Thickness-7050-T7451, AMS 4050-ARAP00040	2157.75	817.02
54	31.75 mm Thickness-7050-T7451, AMS 4050-ARAP00046	4377.39	422.39
55	38.1 mm Thickness-7050-T7451, AMS 4050-ARAP00071	5428.76	1016.81

-1-

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Lodging Bhawan, New Delhi

10/15/31/15

Item of import S.No	Item Technical Characteristics / Quality etc.	Import allowed	% wastage
56	44.45 mm Thickness-7050-T7451, AMS 4050-ARAP00067	6564.57	1106.48
57	50.8 mm Thickness-7050-T7451, AMS 4050-ARAP00068	6423.80	1028.90
58	57.15 mm Thickness-7050-T7451, AMS 4050-ARAP00045	6333.94	1871.41
59	63.5 mm Thickness-7050-T7451, AMS 4050-ARAP00055	3069.69	1348.35
60	69.85 mm Thickness-7050-T7451, BMS 7-323 TYPE I-ARAP00083	311.03	1015.41
61	76.2 mm Thickness-7050-T7451, BMS 7-323 TYPE I-ARAP00049	5905.12	1548.88
62	0.8128 mm Thickness-6061- T4 BARE(AMS-QQ-A-250/11),ARAS00005	35.75	206.90
63	1.27 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4),ARAS00002	29.13	305.89
64	1.6 mm Thickness-7075 T6 BARE(AMS-QQ-A-250/12),ARAS00008	56.71	48.98
65	1.6 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4),ARAS00003	55.87	72.17
66	1.6 mm Thickness-6061- T4 BARE(AMS-QQ-A-250/11),ARAS00007	19.00	42.70
67	1.8 mm Thickness-2024 -T3 BARE(AMS-QQ-A-250/4),ARAS00001	93.82	59.56
68	2.032 mm Thickness-7075-T6 BARE(AMS-QQ-A-250/12),ARAS00009	186.52	19.97
69	2.032 mm Thickness-AMS 5513, ARSS00019	43.08	557

This issues with the approval of Director (ME).

(Signature)
4/2/16
(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi / 40
O/o DC, MSME UO No 30(109)/14-ME dated 04.02.16

(Signature)
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

-2- (21)

10
15/3/16

Sl. No	Export Product	Individual Part Nos required to manufacture	Part Wt per Shipset
1	Mission Cabinet (Metal and Composite) Pt no 148A7407-50 Pt no 148A7407-55 Pt no 148A7407-56 Pt no 148A7407-57	439A4018-14	0.24
2		439A4018-13	0.312
3		439A4018-24	0.672
4		439A4018-4	0.912
5		439A4018-20	0.912
6		439A4018-63	0.152
7		439A4018-67	0.336
8		439A4018-68	0.256
9		439A4018-64	0.152
10		439A4018-25	0.8
10		439A4018-79	1.024
11		439A4018-21	1.468
12		439A4018-22	1.46
13		439A4019-18	0.196
14		439A4019-40	5.39
15		439A4019-108	3.2872
16		439A4019-164	9.392
17		439A4019-59	1.176
18		439A4019-167	16.476
19		439A4019-168	16.476
20		439A4019-11	1.1032
21		439A4019-12	1.1032
22		439A4019-173	21.9744
23		439A4019-176	26.6
24		439A4019-62	10.792
25		439A4019-54	41.8544
26		439A4019-171	12.35
27		439A4019-172	12.3652
28		439A4019-35	0.504
29		439A4019-36	0.784
30		439A4018-168	0.504

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

10
15/3/16

Sl. No	Export Product	Individual Part Nos required to manufacture	Part Wt per Shipset
1	Mission Cabinet (Metallic) Pt no 148A7407-59	439A4018-65	1.2
2		439A4018-77	3.3
3		439A4018-8	11.96
4		439A4019-19	11.2
5		439A4019-20	6.9
6		439A4019-27	1.53
7		439A4019-102	1.5
8		439A4019-77	3.12
9		439A4019-23	8.01658
10		439A4019-174	15.3868
11		439A4019-91	8.65
12		439A4019-21	12.66408
13		439A4019-106	7.07135
14		439A4019-22	15.015
15		439A4019-29	2.145
16		439A4019-25	13.585
17		439A4019-39	13.96395
1	Power Cabinet (Metal and Composite) Pt No 439A4014-7 Pt No 439A4014-8	439A4011-2	0.532
2		439A4011-47	0.056
3		439A4011-4	0.35
4		439A4011-3	0.18
5		439A4012-88	2.96
6		439A4012-28	0.28
7		439A4012-49	1.5
6		439A4012-76	0.26
7		439A4012-15	1.5
8		439A4012-87	2.94
9		439A4012-14	6.28
10		439A4012-62	13
11		439A4012-7	4.844
12		439A4012-55	15
12		439A4012-58	16.48
13		439A4012-60	5.18

Harad
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

29
15/3/16

DES I

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310791732 dated 5.12.2014 issued in favour of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.

Reference DGFT ID No. 01/80/50/60/AM15/DES-I/1872 dated 27.02.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "Fibre Optical unarmoured cable".

2. The FOB value of export is Rs.95,457,810.00 (US\$ 1,594,950.88) and CIF value of import is Rs 80,955,643.08 (US\$ 1,330,413.20).
3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.

f 80
(Asha Nangia)
Director

✓ Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(12)/2015 -IPHW dated 22.2.2016

H2m
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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15/3/16

ANNEXURE 'A'

S.No..	Import item	Net requirement per unit	Wastage allowed	Quantity Recommended KG/KM
1.	Single Mode Optical Fibre	276.00 KME	4.00%	143520.00
2.	Polybutylene Terphthalate (PBT)	49.01 KGS	2.00%	24995.95
3.	Colouring Ink U.V.	2.10KGS	1.00%	1059.29
4.	Thixotropic Jelly Compound (Filling/Flooding)	18.82 KGS	1.50%	9554.60
5.	Water Blocking Tape 0.25mm thickness	44.96 SQM	2.00%	22500.00
6.	High Density Polyethylene(HDPE)	60.57 KGS	2.00%	30315.00
7.	Aramid Yarn/Aramid Filament Yarn	1.20 KGS	2.00%	612.00
8.	Water Swellable Yarn	1.08 KGS	1.00%	544.39
9.	Water Blocking Rib Cord/Aramid Rib Cord	0.50 KGS	1.00%	252.50
10.	Hot Foil Marking Tape White/Black	1.05 KME	2.00%	525.00
11.	Wooden Drums	1.00 No	0.00%	63.00

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

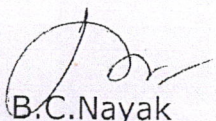
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15/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

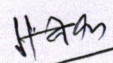
Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910061984 dtd 06-05-15.

DES-I, DGFT may kindly refer to the above mentioned
licenses of M/S Azad Engineering Ltd, Hyderabad. The firm has
represented vide their letter of dated 28-01-16 which is similar
to the information submitted for AA no 0910060956 dtd 12-09-
14. This Office has same comments as that of AA no
0910060956 dtd 12-09-14.

Rejected


B.C. Nayak
Development Officer
15-02-16

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(182)/15-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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For HARADHAN DAS
Direct Trade Development Officer
Foreign Trade General of Foreign
Department of Commerce
Udyog Bhawan, New Delhi

07/80/162/CO320/AM-16

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15/3/2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-I

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310797249 dated 15.07.2015 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/050/272/AM16/DES-1/1859 dated 22.9.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Outdoor Duct Cable."

2. The FOB value of export is Rs.45,180,500.00 (US\$ 709,270.00) and CIF value of Import is Rs 34,354,599.00 (US\$ 530,572.00).

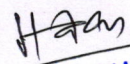
3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Description	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode/Multimode Optical Fibre	KM	69025	2.5	69025
2.	Polybutane Tetrphalate (PBT)	KG	14888	2	14816
3.	Thixotropic Jelly	KG	5506	1.5	5426
4.	High Density Polyethylene (HDPE) 2.35mm	KG	33728	2.0	33564
5.	Linear Low Density Polyethylene	KG	892	2.0	887
6.	Ethylene Vinyl Acetate Co Polymer	KG	1605	2.0	1597
7.	Aluminium Trihydrate	KG	4905	2.0	4905


(Deepak Sharma)
Director

✓ Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(44)/2015-IPHW dated 10.02.2016

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

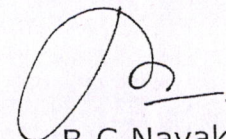
02/02/16 39
15/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Wheel India for ratification of norms of AA no- 0410160967 dt 31-08-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Wheel India. The firm may be asked to submit following information as per Technical details appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.

1. Sl no a and b of (ii) & B (b) of Engineering products.
2. Appendix 11 A of application.



B.C.Nayak
Development Officer
16-12-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(198)/15-TSW(B)

dated

28
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

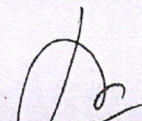
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15/3/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Wheel India for ratification of norms of AA no- 0410160967 dt 31-08-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Wheel India. The firm's reply of dated 23-02-16-has been examined. The firm has not replied to point no 1 of this Office letter of dated 16-12-15. DGFT is requested to get the same to examine the request.

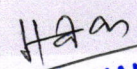
The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
08-03-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(198)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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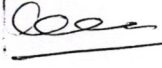
Department of Heavy Industry

S.No. 725 & 726
15/3/16

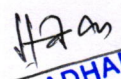
NC-I Meeting dated 15/3/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
726	410160035	Doosan Power	1.056Kg/Kg content in EP % wastage -Repeat of AA410160037
725	410160036	Doosan Power	1.056Kg/Kg content in EP % wastage -Repeat of AA410160037

NC may take a view


(K.K.Tiwari)
Industrial Adviser

DyDGFT-DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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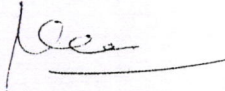
Department of Heavy Industry
Udyog Bhavan

Sl. No. 727
15/3/16

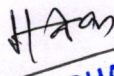
Sub: AA No410160037 Doosan Power Chennai
EP: 660MW Steam Generator ,
Import

s.no	Item	quantity
1&2	Relevant pipes /tubes	1.056Kg/Kg content in EP

This has the approval of JS(RKS)


(K.K.Tiwari)
Industrial Adviser

Dy DGFT,DES-I
TSW(B)/3/52/2015 dated 15/3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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